

GREEN SOUL ERGONOMICS PRIVATE LIMITED

(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)

EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (Eoi) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till **6:00 P.M. IST of 5th of July 2024.**

The updated Form G and Process Document have been uploaded on the Company website [<https://www.greensoul.online/>]. The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-

Vishal Ghisulal Jain

Deemed Resolution Professional

IBBI Regn. No: IBBI/IPA-001/IPP00419/2017 2018/10742 | **AFA Valid till:** 11.12.2024

Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd.,
Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706

Date: 26/06/2024

Registered Email: vishal@resolvegroup.co.in

Place: Navi Mumbai

Process Specific Email ID: green.soul@resolvegroup.co.in

मोदी सरकारचा हद्दीपणा यावेळीही कायम ?

पण १ वरून देण्यासाठी विरोधी पक्षांनी निवडणूक लढवण्याचा निर्णय घेतलेला आहे. या घडामोडींनंतर भाजपा मित्रपक्ष आणि विरोधक यांनी एकमेकांवर आरोप केले. केंद्रीय मंत्री पियुष गोयल, चिराग पासवान आदींनी म्हटले की, सभापतीच्या निवडीसाठी इंडिया आघाडीने अट ठेवली अशा तऱ्हेचे राजकारण आमहाला मान्य नाही. सभापतीची निवड ही एकमताने करण्याची परंपरा असते. सभापती हा कोणा एका पक्षाचा नसतो. विरोधी पक्षाला अहंकार चढला आहे. त्यांच्या अटी आम्ही कदापि मान्य करणार नाही. त्याला उत्तर देताना काँग्रेस नेते राहुल गांधी यांनी म्हटले की, मल्लिकार्जुन खरेगे यांना केंद्रीय मंत्री राजनाथ सिंह यांचा फोन आला. राजनाथ यांनी खरेगे यांच्याकडे त्यांच्या लोकसभापदासाठीच्या निवडणुकीसाठी पाठिंबा मागितला. परंतु, आम्ही स्पष्टपणे सांगितले की, आम्ही अध्यक्षाना पाठिंबा देऊ

पण विरोधकांना उपाध्यक्षपद मिळायला हवे. ते पुन्हा फोन करणार होते. परंतु, त्यांचा फोन आला नाही. हा आमच्या नेत्याचा अपमान आहे. त्यांचा हेतू स्पष्ट दिसत नाही. सूचीयुक्त काळात विरोधकांना लोकसभेचे उपाध्यक्ष पद दिले होते. पंतप्रधान नरेंद्र मोदींना कोणतेही सकारात्मक सहकार्य आवश्यक वाटत नाही. पंतप्रधानांचे बोलणे आणि कृती वेगळी असते. हीच त्यांची रणनीती आहे. परस्पर सहकार्य हवे असे म्हणतात, पण ते वेगळेच करतात. तर इंडिया आघाडीचे गौरव गोपोई म्हणाले की, भाजपाचा अहंकार कायम आहे. एकमताने प्रयत्न केला नाही. तर इंडिया आघाडीतील घटक पक्ष असलेल्या तृणमूलने प्रतिस्पर्धा देताना असे म्हटले की, इंडिया आघाडीचा उमेदवार ठरवताना आमहाला विश्वासात घेतलेच नाही. संसदीय लोकशाहीमध्ये अध्यक्ष म्हणजे सभापतीची भूमिका अत्यंत महत्त्वाची मानली जाते. भारताच्या राज्यघटनेतील कलम ९३

नुसार, अध्यक्ष आणि उपाध्यक्षांच्या निवडीची तरतूद आहे. या कलमानुसार, लोकसभा अस्तित्वात आल्यानंतर लवकरात लवकर या दोन्ही पदांची निवड करण्याचा नियम आहे. सभागृहातील बहुमतानुसार अध्यक्षकी निवड केली जाते. अध्यक्षींनी राजीनामा दिला नसेल अथवा ते पदावरून दूर झाले नसतील, तर लोकसभा बरखास्त झाल्यानंतर सभापतीची मुदतही संयुक्त येते. राज्यघटनेच्या कलम ९४ नुसार, १४ दिवसांचा सूचना कालावधी देऊन सभापतींविरोधातही अविश्वासदर्शक ठराव मांडता येतो. सभागृहातील इतर सदस्यांप्रमाणेच अध्यक्षानाही अपात्रतेचा सामना करावा लागू शकतो. अध्यक्षपदी येण्यासाठी कोणतीही विशेष पात्रता असावी लागत नाही. त्यामुळे सभागृहातील कोणताही सदस्य अध्यक्ष होण्यास पात्र आहे. मात्र, सभागृहातील इतर सदस्यांपेक्षा अध्यक्ष हे पद निश्चितच अधिकार आणि पात्रतेच्या दृष्टीने वेगळे ठरते.

जोखीमरहीत आणि चांगला परतावा देणारा पर्याय

देऊ शकतो. या खात्यात किमान पाचशे रुपये तर कमाल दीड लाख रुपये वार्षिक गुंतवणुकीची मर्यादा निश्चित केलेली आहे. गुंतवणूकदार एकाचवेळी दीड लाख रुपये भरू शकतो किंवा १२,५०० रुपये दरमाहा भरू शकतो. एकरकमी पैसे भरण्याचा फायदा अधिक असतो. म्हणजे वर्षाच्या सुरुवातीला ही रक्कम भरल्यास त्याला संपूर्ण वर्षभराचे व्याज मिळते. तर मासिक रुपाने पैसे भरल्यास त्या महिन्यापासूनचे व्याज आकारले जाते. या खात्यावर सध्या ७.१ टक्के व्याज दिले जाते. व्याजदराचा दर तीन महिन्याला आढावा घेतला जातो. त्यात घट किंवा वाढ होऊ शकते. व्याजाची आकारणी दर महिन्याच्या पाचव्या आणि शेवटच्या दिवशी जमा असलेल्या रकमेवर केली जाते.



पब्लिक प्रॉव्हिडंट फंड म्हणजेच पीपीएफ खात्यातील गुंतवणूक ही निवृत्तीच्या काळासाठी सर्वात सुरक्षित गुंतवणूक मानली जाते. एखादा व्यक्ती नोकरीच्या पहिल्या दिवसापासून गुंतवणूक करत असेल आणि ती गुंतवणूक निवृत्तीपर्यंत कायम ठेवत असेल तर तो कोट्यधीश होईल, यात शंका नाही. यात कोणतीही ना जोरवीम ना पैशाच्या सुरक्षेवरून चिंता. परताव्याचा विचार न करता यात गुंतवणूक करणारा व्यक्ती यशस्वी होतो.

दीर्घकाळासाठी कोट्यधीश होऊ शकता. या योजनेच्या माध्यमातून कोट्यधीश होताना कोणतीही जोखीम नसते. उदा. या खात्यात आपण दरवर्षी दीड लाख

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रुपयांपर्यंत गुंतवणूक करत असाल तर पंधरा वर्षांत आपली रक्कम सुमारे ४०.६८ लाख रुपये होईल. आपण या खात्याचा कालावधी आणखी पाच वर्षासाठी वाढविला तर २० वर्षांत ही रक्कम ६६.५८ लाख रुपये होईल. याप्रमाणे गुंतवणूक आणखी पाच वर्षे वाढविली तर ही रक्कम २५ वर्षांत सुमारे १.०३ कोटी रुपये होईल.

योजनेवर करसवलत
पीपीएफ खात्यातील गुंतवणूकीवर प्रासिक कलम ८० सीनुसार एका मर्यादितपणे करसवलत मिळते. या योजनेतून मिळणारे व्याज आणि पीपीएफ खात्यावर बँकेकडून सहजपणे

संगणक आणि इंटरनेटच्या मदतीने घरबसल्या ऑनलाईन खाते सुरु करू शकतो आणि नसेल तर ऑनलाईन खाते सुरु करण्यासाठी कॉमन सर्व्हिस सेंटरची मदत घेऊ शकतो. सर्व बँक आणि पोस्ट ऑफिसमध्ये ऑफलाईन खाते सुरु करण्याची सुविधा आहे. खाते सुरु करताना केवदायसीशी संबंधित कागदपत्रे आणि पासपोर्ट आकाराचा फोटो असणे आवश्यक आहे.

पीपीएफ खात्यातून कसे पैसे काढावेत
आपल्या पीपीएफ खात्यातून पैसे काढण्यासाठी फॉर्म सी ची गरज आहे. हा अर्ज संबंधित पोस्ट कार्यालयात उपलब्ध आहेत. हा अर्ज भरून तो बँकेत जमा करावा आणि प्रक्रिया पूर्ण झाल्यानंतर खात्यात संबंधित रक्कम जमा होईल. आपण एखाद्या खात्यातून ऑनलाईन रक्कम भरत असाल तर त्या खात्यात पीपीएफचा पैसा जमा होईल.

शेतकऱ्यांकडे 'सीबील' मागू नका फडणवीसांची सरकारी बँकांना तंबी

पण १ वरून संस्था असून, एखाद्याची कर्जाची परतफेड करण्याची पद कशी आहे याची नोंद ही संस्था ठेवते. आधी घेतलेल्या कर्जाची परतफेड केलेली नसल्यास संबंधित व्यक्तीचा सीबील रेकॉर्ड खराब होतो. म्हणून कर्ज देण्याआधी बँका संबंधित व्यक्तीचा सीबील रेकॉर्ड मागतात. मात्र शेतकऱ्यांच्या पीक कर्जासाठी याला अपवाद करावा, असे सरकारचे बँकांना सांगणे आहे. आज मुंबईत झालेल्या खरीप हंगामपूर्व बैठकीत राज्य सरकारने यासंबंधीचा निर्णय घेतला. पीक कर्जासाठी सीबीलची कारणे देत शेतकऱ्यांना कर्ज देण्यास टाळाटाळ केल्यास बँकांवर गुन्हा दाखल केला जाईल, असे फडणवीस यांनी मीडियाशी बोलताना सांगितले. राष्ट्रीयकृत बँका पीक कर्ज देण्यास टाळाटाळ करत असल्याने एेन हंगामात बियाणे आणि खते खरेदी करण्यासाठी शेतकऱ्यांना कर्ज मिळत नाही. त्यामुळे शेतकऱ्यांची कुचंबणा होते. यावर उपाय म्हणून राज्य सरकारने बँकांना हे आदेश दिले आहेत, असे फडणवीस यांनी स्पष्ट केले.

६ जुलैपासून मराठ्यांची ताकद वाढा

पण १ वरून सुरु असताना गावागावात कुठेही ओबीसी बांधवांना त्रास देऊ नका, असे आवाहन त्यांनी आज मराठा आंदोलकांना केले. त्याचबरोबर भुजबळांचे दंगली घडवण्याचे प्रयत्न आपल्याला हाणून पाडायचे आहेत, असेही त्यांनी सांगितले. आज रुणालयातून हिस्कार्ज मिळाल्यानंतर जरांगे-पाटील अंतरवाली सराटीमध्ये आले. तिथे त्यांचे जल्लोषात स्वागत करण्यात आले. त्यानंतर त्यांनी पत्रकार परिषद घेतली. या पत्रकार परिषदेत बोलताना ते म्हणाले, आम्ही कोणाचेही हक्काचे हिंसकावून घेत नाही. जे आमच्या हक्काचे आहे ते मागतो आहोत. १९१८च्या अगोदरपासून मराठा कुणबी अशा नोंदी सापडल्या आहेत. १९६७ साली ओबीसींना आरक्षण देताना

पुण्यातील पबवर पालिकेचा हातोडा

पण ८ वरून ही जागा भाड्याने देण्यात आली. भाडेकरारानुसार जागेची पाहणी करण्यासाठीही भाडेकरूची परवानगी घ्यावी लागते. त्यामुळे या जागेत नेमके काय चालले यावर आम्ही लक्ष ठेवणे शक्य नव्हते. जागा भाड्याने देताना या जागेत सनदशीर मार्गाने व्यवसाय केला जाईल हा विश्वास ठेवला जातो. व्यवसाय करणाऱ्याने बेकायदेशीर कृत्य केले असल्यास जी कारवाई करायची आहे ती त्याच्यावर करण्यात यावी. अशा कारवाईला आमचाही पाठिंबा असेल.

या जागेचे बांधकाम तोडल्यामुळे मूळ जागामालकाच्या मालमत्तेचे नुकसान होते. त्याला नाहक भूईद पडतो. मुळात एकाईज विभागाचे लावलेले सील पालिकेने तोडलेच कसे? यामध्ये पुरावे नष्ट झाल्यास त्याची जबाबदारी आमच्यावर नसेल. आम्ही रितसर करार करून ही जागा भाड्याने दिली होती. त्यावरचा कर्ही आम्ही भरला आहे. त्यामुळे पालिकेची ही कारवाई योग्य व कायदेशीर नाही. या कारवाई संदर्भात आम्हाला साधी नोटीसही देण्यात आलेली नाही.

पोर्श प्रकरणातील अल्पवयीन आरोपी कोर्टाच्या आदेशाने मुक्त

पण १ वरून रद्द करत त्याची रवानगी बालसुधारगृहात केली. या प्रकरणी या अल्पवयीन आरोपीची विल्ली स्थित आल्या गीता जैन यांनी मुंबई उच्च न्यायालयात धाव घेतली. बाल न्याय मंडळाने आधी दिलेला जामीन रद्द कसा केला? असा सवाल करीत त्यांनी उच्च न्यायालयात आव्हान दिले. मुलाला पुन्हा बाल सुधारगृहामध्ये घेणेच बेकायदेशीर आहे असा युक्तिवाद यावेळी आरोपीच्या आत्याच्या वकिलांनी केला होता. यावर निर्णय देताना न्यायालयाने बाल मंडळाचा आदेश बेकायदेशीर ठरवून मुलाला तातडीने सोडण्याचे आदेश दिले आहे. हा जामीन नाही. त्यामुळे यात काही प्रक्रिया नाही. त्याला केवळ सुधारगृहातून सोडण्यात येईल.

पुण्यातील लोहियानगरमध्ये भाजपा पदाधिकाऱ्यावर हल्ला

पुणे- लोहियानगर भागात भारतीय जनता पक्ष युवा मोर्चाच्या पदाधिकाऱ्या अक्षय दत्ता ढावरे यांच्यावर कोयत्याने हल्ला करण्यात आला. याबाबत अक्षयचे भाऊ नागेश ढावरे यांनी फिर्याद दिली आहे. हत्येचा प्रयत्न केल्याप्रकरणी खडक पोलिसांनी आठ ते नऊ जणांविरुद्ध गुन्हा दाखल केला. ढावरे हे भारतीय जनता पक्ष युवा मोर्चाचे कसबा मतदारसंघाचे उपाध्यक्ष आहेत. रविवारी रात्री आल्याच्या सुमारास अक्षय आणि त्यांचे मित्र शंकरशेट रस्ता परिसरातील एकवटे कॉलनीतील एका हॉटेलावर चहा पित होते.

घाटकोपर हॉर्डिंग दुर्घटना रेल्वे पोलीस आयुक्त निलंबित

मुंबई घाटकोपर हॉर्डिंग दुर्घटनेप्रकरणी प्रशासकीय कामात गलथानपणा केल्याचा ठपका ठेवून आज रेल्वे पोलीस आयुक्त कैसर खालिद यांना निलंबित करण्यात आले. १३ मे २०२४ रोजी झालेल्या वादळी पावसात, घाटकोपर येथील पेट्रोल पंपावर इगो इंडिया कंपनीचे हॉर्डिंग कोसळून १७ जणांचा बळी गेला होता. सरकारने या प्रकरणाची गंभीर दखल घेऊन अलाहाबाद उच्च न्यायालयाचे माजी न्या. दिलीप भोसले यांच्या अध्यक्षतेखाली एक चौकशी समिती नेमली होती. हे हॉर्डिंग रेल्वेच्या हद्दीत रेल्वेच्या हद्दीत असल्याने रेल्वेनेही या प्रकरणी चौकशी सुरु केली होती. दुर्घटनेनंतर इगो इंडिया जाहिरात कंपनीचा मालक भावेश भिडे याला अटक करण्यात आली. या प्रकरणी रेल्वेचे तत्कालीन पोलीस आयुक्त कैसर खालिद यांना ४६ लाखांची लाच दिल्याचा आरोप किराट सोमय्या यांनी केला होता. तसेच निलंबित करण्याची गुहमंत्रि फडणवीस यांच्याकडे मागणी केली होती. दरम्यान रेल्वेकडून या दुर्घटनेची चौकशी पूर्ण झाल्यानंतर याबाबतचा अहवाल पोलीस महासंचालकांना पाठवण्यात आला होता. पोलीस महासंचालकांनी तो अहवाल सरकारला पाठवला. याच अहवालाच्या आधारे आज खालिद यांना निलंबित करण्यात आले.

GOVERNMENT OF MAHARASHTRA
Maharashtra Medical Goods Procurement Authority, Mumbai
e-mail - maha.mmmpa2023@gmail.com
MMGPA, 1st Floor, Argya Bhavan, St.Georges Hospital Compound, MUMBAI-400 001.

TENDER NOTICE
Date :-25/06/2024

Chief Executive Officer, Maharashtra Medical Goods Procurement Authority, Mumbai invites tender in two Envelope system from the eligible bidders for the following items for purchase of medicines.

Sr. No.	Tender No.	Name of Item(s)	Period of sale, download & submission of bid	Bid Opening
1	RT-92	Supply of Family Welfare Sets for Hospitals (Surgical Instrument)	Dt.25-06-2024 at 10:00 AM to Dt.04-07-2024 upto 14.00 PM.	Dt.05-07-2024 at 14:01 hrs.

1. For detailed information, the interested bidders may visit the website <https://mahatenders.gov.in>.
2. The Chief Executive Officer reserves the right to increase or decrease the quantity to be purchased and also reserves the right to cancel all the tenders without giving any reason to.

For e-tendering help/ information, please contact.
Website: - <https://mahatenders.gov.in>
Contact No. 022-22621886 / 022-22621973
Email -- maha.mmmpa2023@gmail.com

Signature/---
Chief Executive Officer, Maharashtra
Medical Goods Procurement Authority,
Mumbai

क्रमांक: आरओसी- २०२४-२५/ क्र.-५/ सी ४६०

केनियाचा संसदेला आग ८ टार! ५० जखमी

नारैवी आज केनिया सरकारच्या करवाढीविरुद्ध सत्यावर उतरलेल्या संतप्त नागरिकांनी थेट संसदेत घुसून आग लावली. या आगीत ८ जणांचा होरपळून मृत्यू झाला. तर ५० जण जखमी झाले असून जखमींना उपचारार्थ रुग्णालयात दाखल करण्यात आले आहे. करावाढी विरुद्धचा हा वापवा संपूर्ण देशभर पसरण्याची शक्यता असल्याने केनिया सरकारने संपूर्ण देशात कडेकोट बंदोबस्त ठेवला आहे. तसेच संसदेबाहेर हिंसक आंदोलन करणाऱ्या शेकडो आंदोलकांना ताब्यात घेतले आहे.

PUBLIC NOTICE
Notice is hereby given that the following Share Certificates for 48 Equity shares of FV Rs. 10/- (Rupees Ten only) each with Folio No. **030753445** of **RELIANCE INDUSTRIES LIMITED**, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra - 400021 registered in the name of **HIMANSHU JETMAL PORWAL** have been lost. **HIMANSHU JETMAL PORWAL** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Company	Certificate No.	Distinctive No. (From-To)	Folio No.	Securities held
Reliance Industries Limited	10419681	186663830-186663841	030753445	12
Reliance Industries Limited	50117583	1155514273-1155514284	030753445	12
Reliance Industries Limited	66674091	6876847754-6876847777	030753445	24

Place: Mumbai
Date: 25th June 2024
Sd/-
HIMANSHU JETMAL PORWAL

पश्चिम रेल्वे शुध्दीपत्रक

निविदा सूचना क्र. EL-TRD-W-118-23-24-12-R1 dated 24.06.2024 करिता. फवट उध्दयण्याची तारीख २४.०६.२०२४ (१५:३०) वरून ०४.०७.२०२४ (१५:३०) अशी सुधारण्यात आली आहे. निविदेच्या उर्वरित अन्य सर्व अटी पूर्वमाग वरून. ०260

आपला बँक खाते: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

PUBLIC NOTICE
Notice is hereby given that the following Share Certificates for 40 Equity shares of FV Rs. 10/- (Rupees Ten only) each with Folio No. **021325309** of **RELIANCE INDUSTRIES LIMITED**, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra - 400021 registered in the name of **PORWAL HIMANSHU JETMAL** have been lost. **HIMANSHU JETMAL PORWAL** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Company	Certificate No.	Distinctive No. (From-To)	Folio No.	Securities held
Reliance Industries Limited	10419229	186657293-186657302	021325309	10
Reliance Industries Limited	50099604	1155321280-1155321289	021325309	10
Reliance Industries Limited	62028289	2182598186-2182598205	021325309	20

Place: Mumbai
Date: 26th June 2024
Sd/-
HIMANSHU JETMAL PORWAL

Continue From Previous Page...

Table with columns: Sr No, No. of Shares Applied for, No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % to total, Proportionate Shares available, Allocation per Applicant (Before rounding off, After rounding off), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/allotted, % to total, Surplus / Deficit.

Summary table with columns: Category, FIS/BANKS, MFS, IC'S, NBFC'S, AIF, FPC, Others, Total.

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of Allocation are as under:

Summary table for Anchor Investors with columns: Category, FIS/BANKS, MFS, IC'S, NBFC'S, AIF, FPC, Others, Total.

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Table with columns: No. of Shares Applied for (Category wise), No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % of total, No. of Equity Shares allocated/allotted per Applicant (Before and After Rounding Off), Ratio, Total Number of shares allotted, Surplus /Deficit.

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS

Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below: i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs". ii. The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED

S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India. Telephone: 022-6263 8200; Facsimile: 022-6263 8299. Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com. Contact Person: Mr. Vinayak Morble. Website: www.bigshareonline.com. SEBI Registration Number: INR000001385. CIN: U99999MH1994PTC076534

For Durlax Top Surface Limited On behalf of the Board of Directors

Sd/- Shraavan Suthar Managing Director DIN: 02985316

Date: June 25, 2024

Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES. NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029. Mobile No: +91-9033369253. Email ID : purchase@nddbdaairy.com. INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB). IFB Reference No.: NDS:Pur/Delhi:2024-25/02/Manpower Service. NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore.

GREEN SOUL ERGONOMICS PRIVATE LIMITED (UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS) EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST. Notice for inviting Expression of Interest (Eoi) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

PUBLIC NOTICE ICICI Home Finance. Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051. Shifting of Branch. Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground Floor, 47-9-14, Ganta Arcade, 3rd Lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of reallocation of business.

PUBLIC NOTICE. Notice is hereby given that the following members of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL. Table with columns: Sr. No., TMID, SEBI Registration Number, Name of the Member, Date of surrender application, Member's Correspondence Address, Claim Period from the date of notification.

ASHIANA HOUSING LTD. Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata - 700 071. Head Off.: Unit No. 4 & 5, IIIrd Floor, Southern Park, Plot No. D-2 Saket District Centre, New Delhi - 110 017. Website: www.ashianahousing.com. Email: investorrelations@ashianahousing.com. PUBLIC NOTICE. This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED. Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000. Fax: +91-22-24309491, +91-22-24361980. www.centurytextind.com • Email: ctil.secretary@adityabirla.com. CIN: L17120MH1897PLC000163. NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING. Annual General Meeting: NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on Tuesday, 23rd July, 2024 at 02:30 P.M. (IST) through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th July, 2024.

SHALIMAR WIRES INDUSTRIES LTD. CIN : L7140WB1996PLC081521. Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013. Tel : 91-33-22349308/09/10. Fax : 91-33-2211 6880. email id : secretarial@shalimariwires.com website : www.shalimariwires.com. NOTICE OF 28th ANNUAL GENERAL MEETING. Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 26th July, 2024 at 11.00 AM through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') in compliance with all the applicable provisions of the Companies Act, 2013 ('The Act') and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ('MCA Circulars') issued by the Ministry of Corporate Affairs (MCA).

Book Closure & Dividend: The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024. NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive) for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on Tuesday, 23rd July, 2024. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of Thursday, the 11th July, 2024. Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.

SHALIMAR WIRES INDUSTRIES LTD. Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 26th July, 2024 at 11.00 AM through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') in compliance with all the applicable provisions of the Companies Act, 2013 ('The Act') and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ('MCA Circulars') issued by the Ministry of Corporate Affairs (MCA). The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository Participant(s) and will be simultaneously available on the website of the Company at www.shalimariwires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Company is providing remote e-voting facility ('remote e-voting') to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ('e-voting'). Detailed Procedure for remote e-voting/e-voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. Members holding shares in physical mode who have not yet registered/updated their email address with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by scanning copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mpdc@yahoocom. a) A signed request letter mentioning your name, folio number and complete address. b) Self-attested scanned copy of the PAN Card and. c) Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company. Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to Ms. Maheshwari Datamatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mpdc@yahoocom, Website : www.mdgl.in. a) Form ISR-1 : Request for Registering PAN/KYC, Bank details or changes/update thereof. b) Form ISR-2 : Confirmation of Signature of Shareholders by the Banker. c) Form ISR-3 : Declaration to opt-out of Nomination. d) Form SH-13 : Nomination Form. e) Form SH-14 : Change in Nomination. f) Form SH-14 and ISR-3 : Cancellation of Nomination. The above forms can be downloaded from the website of the RTA at www.mdgl.in. Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance. For Shalimar Wires Industries Ltd. Sd/- S.K. Kejriwal Company Secretary. Place : Kolkata Date : 25th June, 2024

Registration of e-mail addresses: Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg. Aadhar Card, Driving License, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083. Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP). Manner of registering KYC including bank details for receiving dividend: SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding would be withheld if their KYC and choice of Nomination are not updated with the RTA. Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to rnt.helpdesk@linkintime.co.in. Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participants. To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participants, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode. E-voting information: The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com. This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India. By Order of the Board, Atul K. Kedia Sr. Vice President (Legal) & Company Secretary. Place: Mumbai Date : 25th June, 2024

HINDUJA HOUSING FINANCE LIMITED. Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. 2nd Floor, D-59/103, D-4, Asha Kunj, Mahamoorganj Park, Sigra, Varanasi-221010. RLM- Mr. Anun Kumar Singh 9560011777, CLM- Mr. Vinit Trivedi - 9648728888, RRM- Mr. Pankaj Singh Chaudhary 7081828333, CRM - Mitesh Mishra 9555286296. SYMBOLIC POSSESSION NOTICE. Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with columns: Sr. No., Name of Borrowers/ Guarantors, Demand Notice Date, Date of Possession, Amount Outstanding, Details of Immovable Property.

Continue From Previous Page...

Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficite	
							Before rounding off	After rounding off							
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	1	3	6.25	42000	1.87	-4598
			0.00		0.00			2000	2	3		0.00	4000	0.18	4000
9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	1	2.08	18000	0.80	-614
11	920000	1	2.08	920000	0.86	19416	19416	20000	1	1	1	2.08	20000	0.89	584
12	1030000	1	2.08	1030000	0.97	21737	21737	22000	1	1	1	2.08	22000	0.98	263
13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	1	5	10.42	150000	6.66	-5117
			0.00		0.00			2000	2	5		0.00	4000	0.18	4000
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	1	3	6.25	102000	4.53	-3100
			0.00		0.00			2000	1	3		0.00	2000	0.09	2000
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	1	5	10.42	170000	7.55	-5377
			0.00		0.00			2000	3	5		0.00	6000	0.27	6000
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	111768	55884	56000	1	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	1	8	16.67	848000	37.66	-14407
TOTAL	48	100.00	106708000	100.00	2252000						48	100.00	2252000	100.00	0

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
QIB	-	-	34000	926000	492000	8,00,000	-	22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus /Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00			3,00,000	0

NDBB DAIRY SERVICES

NDBB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@ndbbdairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)

IFB Reference No.: NDS:Pur/Delhi:2024-25/02/Manpower Service

NDBB Dairy Service would like to invite Bid/ from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDBB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page.

Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on **17.07.2024**. For any details, visit NDBB Dairy Services website i.e. <https://www.ndbbdairy.com> or contact at the above address.

ASHIANA HOUSING LTD.

CIN: L70109WB1986PLC040864
Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata – 700 071
Head Off.: Unit No. 4 & 5, IIIrd Floor, Southern Park, Plot No. D-2, Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com

PUBLIC NOTICE

This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sl. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Lunia (also known as Sanjeev Kumar Lunia)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangiri, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.

For Ashiana Housing Ltd. Sd/-
Nitin Sharma
(Company Secretary)

SHALIMAR WIRES INDUSTRIES LTD.

CIN: L74140WB1986PLC081521
Registered Office: 25, Ganesh Chandra Avenue, Kolkata – 700 013
Tel: 91-33-2249308/09/10, Fax: 91-33-2211 6880
email ID: secretarial@shalimarwires.com
website: www.shalimarwires.com

NOTICE OF 28th ANNUAL GENERAL MEETING

Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ("MCA Circulars") issued by the Ministry of Corporate Affairs (MCA).

The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository (Participants) and will be simultaneously available on the website of the Company at www.shalimarwires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com

The Company is providing remote e-voting facility (remote e-voting) to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ("e-voting"). Detailed Procedure for remote e-voting/e-voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com

Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mtidc@yahoo.com.

- A signed request letter mentioning your name, folio number and complete address.
- Self-attested scanned copy of the PAN Card and
- Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.

Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Datamatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mtidc@yahoo.com, Website : www.mdpil.in

- Form ISR-1: Request for Registering PANKYC, Bank details or changes/update thereof.
- Form ISR-2: Confirmation of Signature of Shareholders by the Banker.
- Form ISR-3: Declaration to opt-out of Nomination.
- Form SH-13: Nomination Form.
- Form SH-14: Change in Nomination.
- Form SH-14 and ISR-3: Cancellation of Nomination.

The above forms can be downloaded from the website of the RTA at www.mdpil.in

Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance.

For Shalimar Wires Industries Ltd. Sd/-
S.K. Kejriwal
Company Secretary

Place: Kolkata
Date: 25th June, 2024

GREEN SOUL ERGONOMICS PRIVATE LIMITED

(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till 6:00 P.M. IST of 5th of July 2024.

The updated Form G and Process Document have been uploaded on the Company website (<https://www.greensoul.com>). The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-
Vishal Ghisulal Jain
Deemed Resolution Professional
IBBI Regn. No: IBBI/IPA-001/IPP00419/2017 18/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Registered Email: vishal@resolvegroup.co.in
Place: Navi Mumbai Process Specific Email ID: green.soul@resolvegroup.co.in

CENTURY TEXTILES AND INDUSTRIES LIMITED

Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: ctil.secretary@adityabirla.com
CIN: L1720MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING

Annual General Meeting:

NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.

The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.

Book Closure & Dividend:

The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.

Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.

Registration of e-mail addresses:

Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving Licence, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083.

Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).

Manner of registering KYC including bank details for receiving dividend:

SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding would be withheld if their KYC and choice of Nomination are not updated with the RTA.

Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to rtm.helpdesk@linkintime.co.in.

Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participants.

To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participants, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode.

E-voting Information:

The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com

This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India.

By Order of the Board,
Atul K. Keddia
Sr. Vice President (Legal)
& Company Secretary

Place: Mumbai
Date: 25th June, 2024

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with

Continue From Previous Page...

Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficite
							Before rounding off	After rounding off						
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	3	6.25	42000	1.87	-4598
			0.00	0.00	0.00			2000	2	3	0.00	4000	0.18	4000
9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	2.08	18000	0.80	-614
11	920000	1	2.08	920000	0.86	19416	19416	20000	1	1	2.08	20000	0.89	584
12	1030000	1	2.08	1030000	0.97	21737	21737	22000	1	1	2.08	22000	0.98	263
13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	5	10.42	150000	6.66	-5117
			0.00	0.00	0.00			2000	2	5	0.00	4000	0.18	4000
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	3	6.25	102000	4.53	-3100
			0.00	0.00	0.00			2000	1	3	0.00	2000	0.09	2000
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	5	10.42	170000	7.55	-5377
			0.00	0.00	0.00			2000	3	5	0.00	6000	0.27	6000
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	111768	55884	56000	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	8	16.67	848000	37.66	-14407
TOTAL	48	100.00	106708000	100.00	2252000					48	100.00	2252000	100.00	0

Category FIS/BANKS MF'S IC'S NBFC'S AIF FPC Others Total
QIB - - - 34000 926000 492000 8,00,000 - 22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus /Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00			3,00,000	0

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotted advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS

- i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
 - ii. The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".
- Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
 S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; **Facsimile:** 022-6263 8299
Email: ipo@bigshareonline.com; **Investor grievance email:** investor@bigshareonline.com
Contact Person: Mr. Vinayak Morble
Website: www.bigshareonline.com
SEBI Registration Number: INR000001385
CIN: U99999MH1994PTC076534

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316

Date: June 25, 2024

Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
 NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
 Mobile No: +91-9033369253
 Email ID : purchase@nddbdaairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)

IFB Reference No.: NDS:Pur:Delhi:2024-25/02/Manpower Service
 NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page. Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on **17.07.2024**. For any details, visit NDDB Dairy Services website i.e. <https://www.nddbdaairy.com> or contact at the above address.

ASHIANA HOUSING LTD.
 CIN: L70109WB1996PLC040864
Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, IInd Floor, Southern Park, Plot No. D-2 Saket District Centre, New Delhi - 110 017
 Website: www.ashianahousing.com
 Email: investorrelations@ashianahousing.com

PUBLIC NOTICE

This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sl. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Luria (also known as Sanjeev Kumar Luria)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beatal Financial & Computer Services Pvt. Ltd., Beatal House, 99, Madangiri, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.
 For Ashiana Housing Ltd. Sd/- Nitin Sharma (Company Secretary)

SHALIMAR WIRES INDUSTRIES LTD.
 CIN: L74140WB1996PLC081521
Registered Office: 25, Ganesh Chandra Avenue, Kolkata - 700 013
 Tel: 91-33-22349308/09/10, Fax: 91-33-22116880
 email ID : secretarial@shalimarwires.com
 website : www.shalimarwires.com

NOTICE OF 28th ANNUAL GENERAL MEETING

Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC) or Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the 'Act') and the Rules made thereunder with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 (MCA Circulars) issued by the Ministry of Corporate Affairs (MCA).

The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository Participants and will be simultaneously available on the website of the Company at www.shalimarwires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Company is providing remote e-voting facility (remote e-voting) to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ("e-voting"). Detailed Procedure for remote e-voting-voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

- Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mdpic@yahoo.com.
- A signed request letter mentioning your name, folio number and complete address.
 - Self-attested scanned copy of the PAN Card and
 - Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.

Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Datamatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mdpic@yahoo.com, Website : www.mdpl.in.

- Form ISR-1: Request for Registering PANKYC, Bank details or changes/update thereof.
- Form ISR-2: Confirmation of Signature of Shareholders by the Banker.
- Form ISR-3: Declaration to opt-out of Nomination.
- Form SH-13: Nomination Form.
- Form SH-14: Change in Nomination.
- Form SH-14 and ISR-3: Cancellation of Nomination.

The above forms can be downloaded from the website of the RTA at www.mdpl.in. Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance.

For Shalimar Wires Industries Ltd. Sd/- S.K. Kejriwal Company Secretary
 Place: Kolkata
 Date: 25th June, 2024

GREEN SOUL ERGONOMICS PRIVATE LIMITED

(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016. Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till 6:00 P.M. IST of 5th of July 2024. The updated Form G and Process Document have been uploaded on the Company website <https://www.greensoul.in>. The updated Form G shall also be published on the IBI website. For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/- Vishal Ghisulal Jain
 Deemed Resolution Professional
IBBI Regn. No.: IBBI/IPA-001/IPP00419/2017 2018/10742 | **AFA Valid till:** 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Registered Email: vishal@resolvegroup.co.in
Date: 26/06/2024
Place: Navi Mumbai **Process Specific Email ID:** green.soul@resolvegroup.co.in

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
 Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
 Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: ctil.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING

Annual General Meeting:

NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.

The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual Report will be uploaded on the website of the Company at www.centurytextind.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.

Book Closure & Dividend:

The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.

Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.

Registration of e-mail addresses:

Those members, who are holding shares in physical form and have not updated their email id with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving License, Voter Identity Card, Passport) in support of the address of the member, to Link Intime

Continue From Previous Page...

Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficite	
							Before rounding off	After rounding off							
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	1	3	6.25	42000	1.87	-4598
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9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	1	2.08	18000	0.80	-614
11	920000	1	2.08	920000	0.86	19416	19416	20000	1	1	1	2.08	20000	0.89	584
12	1030000	1	2.08	1030000	0.97	21737	21737	22000	1	1	1	2.08	22000	0.98	263
13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	1	5	10.42	150000	6.66	-5117
			0.00	0.00	0.00			2000	2	5		0.00	4000	0.18	4000
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	1	3	6.25	102000	4.53	-3100
			0.00	0.00	0.00			2000	1	3		0.00	2000	0.09	2000
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	1	5	10.42	170000	7.55	-5377
			0.00	0.00	0.00			2000	3	5		0.00	6000	0.27	6000
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	111768	55884	56000	1	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	1	8	16.67	848000	37.66	-14407
TOTAL	48	100.00	106708000	100.00	2252000						48	100.00	2252000	100.00	0

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
QIB	-	-	34000	926000	492000	8,00,000	-	22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus / Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00			3,00,000	0

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS
Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below:

- The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
- The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE
The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; **Facsimile:** 022-6263 8299
Email: ipo@bigshareonline.com; **Investor grievance email:** investor@bigshareonline.com
Contact Person: Mr. Vinayak Morble
Website: www.bigshareonline.com
SEBI Registration Number: INR000001385
CIN: U99999MH1994PTC076534

Date: June 25, 2024
Place: Mumbai

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.
Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@nddbdaairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)
IFB Reference No.: NDS:Pur:Delhi:2024-25/02/Manpower Service
NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page.
Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on **17.07.2024**. For any details, visit NDDB Dairy Services website i.e. <https://www.nddbdaairy.com> or contact at the above address.

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST
Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakar on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.
Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till **6:00 P.M. IST of 5th of July 2024**.
The updated Form G and Process Document have been uploaded on the Company website <https://www.greensoul.com>. The updated Form G shall also be published on the IBBI website.
For any clarification or further information, kindly write to green.soul@resolvegroup.co.in
Sd/-
Vishal Ghisulal Jain
Deemed Resolution Professional
IBBI Regn. No: IBBI/IPA-001/IPP00419/2017 18/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Registered Email: vishal@resolvegroup.co.in
Place: Navi Mumbai Process Specific Email ID: green.soul@resolvegroup.co.in

"IMPORTANT"
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PUBLIC NOTICE
ICICI Home Finance
Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051
Shifting of Branch
Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground floor, 47-9-14, Ganta Arcade, 3rd lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of recalibration of business. The new branch address is ICICI Home Finance Company Limited, D. No: 47-3-22, Ground Floor, 5th Lane, Dwaraka Nagar, Visakhapatnam AP - 530016 which will be effective from Sept, 2024.
Existing branch will cease to operate after completion of specified notice period as per regulatory norms.
For ICICI Home Finance Co. Ltd.
Priyanka Shetty
Company Secretary

PUBLIC NOTICE
Notice is hereby given that the following members of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.

Sr. No.	TMDID	SEBI Registration Number	Name of the Member	Date of surrender application	Member's Correspondence Address	Claim Period from the date of notification
1	770	INZ000185331	Focus Shares & Securities Private Limited	07-Mar-24	4019405-Darshni House, 4th Floor, Plot No. 206, Jannatai Bajaj Marg, Nanam Point, Mumbai - 400021	2 Months
2	332	INZ000084431	Agro Commodity Private Limited	01-Mar-24	H-6, Ratlam Kothi, Indore (M.P)-452001	2 Months

General public is requested to take note of the surrender of the above member(s) and not to trade/clear with the said member(s) in future.
The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the abovementioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any.
The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services Centre (ISC) department, National Commodity & Derivatives Exchange Ltd, Acurti Corporate Park, LBS Marg, KanjurMarg (W), Mumbai 400 078 or email at ig@ncdex.com
Mumbai
Date: 26.06.2024

NCDEX

ASHIANA HOUSING LTD.
CIN: L71019WB1986PLC040864
Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, 11/rd Floor, Southern Park, Plot No. D-2, Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com

PUBLIC NOTICE
This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sl. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Lunia (also known as Sanjeev Kumar Lunia)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangiri, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.
For Ashiana Housing Ltd.
Sd/-
Nitin Sharma
(Company Secretary)

Place : New Delhi
Date : 25th June, 2024

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: citi.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING
Annual General Meeting:
NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.
The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum in the Notice of the Companies Act, 2013.
Book Closure & Dividend:
The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.
NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.
Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.
Registration of e-mail addresses:
Those members, who are holding shares in physical form and have not updated their email id's with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving Licence, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083.
Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).
Manner of registering KYC including bank details for receiving dividend:
SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding would be withheld if their KYC and choice of Nomination are not updated with the RTA.
Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to rtm.helpdesk@linkintime.co.in.
Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participants.
To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participants, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode.
E-voting Information:
The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com.
This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India.
By Order of the Board,
Atul K. Keddia
Sr. Vice President (Legal)
& Company Secretary

Place: Mumbai
Date : 25th June, 2024

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
2nd Floor, D-59/103, D-4, Asha Kunj, Mahmoorganj Road, Siga, Varanasi-221010
R.L.M- Mr. Arun Kumar Singh 9506011777, C.L.M- Mr. Vinil Trivedi - 9648728888, R.R.M- Mr. Pankaj Singh Chaudhary 7081828333, C.R.M - Mitesh Mishra 9555269296

VINYL POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Continue From Previous Page...

Table with 13 columns: Sr No, No. of Shares Applied for, No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % to total, Proportionate Shares available, Allocation per Applicant (Before/After rounding off), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/allotted, % to total, Surplus / Deficite.

Summary table with columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, Others, Total. Row 1: QIB, -, -, 34000, 926000, 492000, 8,00,000, -, 22,52,000.

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations.

Summary table for Anchor Investors: Category (Anchor), FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, Others, Total. Row 1: Anchor, -, -, -, -, -, 5,92,000, -, 5,92,000.

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE.

Table with 9 columns: No. of Shares Applied for (Category wise), No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % of total, No. of Equity Shares allocated/allotted per Applicant, Ratio, Total Number of shares allotted, Surplus /Deficite.

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants.

NOTICE TO THE INVESTORS
Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below:
i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".

INVESTORS PLEASE NOTE
The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com.

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; Facsimile: 022-6263 8299
Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316

Date: June 25, 2024
Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

NDDB DAIRY SERVICES
NDDB House, Safadring Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@nddbdaairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)
IFB Reference No.: NDS:Pur:Delhi:2024-25/02/Manpower Service
NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore.

ASHIANA HOUSING LTD.
CIN: L71019WB1986PLC040864
Regd. Off.: 5F, Everest, 46C, Chowringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, IIIRD Floor, Southern Park, Plot No. D-2, Saket District Centre, New Delhi - 110 017

Table with 5 columns: Sl. No., Name of Regd. Shareholder, L.F. No., Share Certificate No., Distinctive No., No. of Shares. Rows for Sanjeev Luria and Nirmal Kumar Jain.

SHALIMAR WIRES INDUSTRIES LTD.
CIN : L74140WB1986PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, Fax : 91-33-2211 6880

NOTICE OF 28th ANNUAL GENERAL MEETING
Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ("MCA Circulars") issued by the Ministry of Corporate Affairs (MCA).

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST
Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: cti.secretary@adityabirla.com

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING
Annual General Meeting:
NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on Tuesday, 23rd July, 2024 at 02:30 P.M. (IST) through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.

Book Closure & Dividend:
The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.
NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive) for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on Tuesday, 23rd July, 2024. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of Thursday, the 11th July, 2024.

"IMPORTANT"
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PUBLIC NOTICE
ICICI Home Finance
Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051
Shifting of Branch
Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground floor, 47-9-14, Ganta Arcade, 3rd lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of recalibration of business. The new branch address is ICICI Home Finance Company Limited, D. No: 47-3-22, Ground Floor, 5th Lane, Dwaraka Nagar, Visakhapatnam AP - 530016 which will be effective from Sept, 2024.

Table with 6 columns: Sr. No., TMID, SEBI Registration Number, Name of the Member, Date of surrender application, Member's Correspondence Address, Claim Period from the date of notification. Rows for Focus Shares & Securities Private Limited and Agro Commodity Private Limited.

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
2nd Floor, D-59/103, D-4, Asha Kunj, Mahmoorganj Road, Siga, Varanasi-221010

Table with 4 columns: Sr. No., Name of Borrowers/Guarantors, Demand Notice Date, Amount Outstanding, Details of Immovable Property. Rows for Mauza-Mahmudpur, Mauza - Sahabganj, Mauza-Mahmoodpur, Mauza - Indrapurwa Patti Majhi, Mauza-Naudia, Paragana - Keramgraur.

Continue From Previous Page...

Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficite	
							Before rounding off	After rounding off							
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	1	3	6.25	42000	1.87	-4598
			0.00	0.00				2000	2	3		0.00	4000	0.18	4000
9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	1	2.08	18000	0.80	-614
11	920000	1	2.08	920000	0.86	19416	19416	20000	1	1	1	2.08	20000	0.89	584
12	1030000	1	2.08	1030000	0.97	21737	21737	22000	1	1	1	2.08	22000	0.98	263
13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	1	5	10.42	150000	6.66	-5117
			0.00	0.00				2000	2	5		0.00	4000	0.18	4000
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	1	3	6.25	102000	4.53	-3100
			0.00	0.00				2000	1	3		0.00	2000	0.09	2000
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	1	5	10.42	170000	7.55	-5377
			0.00	0.00				2000	3	5		0.00	6000	0.27	6000
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	111768	55884	56000	1	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	1	8	16.67	848000	37.66	-14407
TOTAL	48	100.00	106708000	100.00	2252000						48	100.00	2252000	100.00	0

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
QIB	-	-	34000	926000	492000	8,00,000	-	22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus /Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00			3,00,000	0

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS

Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below:

- The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
- The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED

S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; Facsimile: 022-6263 8299

Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com

Contact Person: Mr. Vinayak Morble

Website: www.bigshareonline.com

SEBI Registration Number: INR000001385

CIN: U99999MH1994PTC076534

**For Durlax Top Surface Limited
On behalf of the Board of Directors**

Sd/-

**Shravan Suthar
Managing Director**

DIN: 02985316

Date: June 25, 2024

Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID: purchase@nddbdaairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)

IFB Reference No.: NDS:Pur/Delhi:2024-25/02/Manpower Service

NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page.

Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on **17.07.2024**. For any details, visit NDDB Dairy Services website i.e. <https://www.nddbdaairy.com> or contact at the above address.

ASHIANA HOUSING LTD.
CIN: L70109WB1986PLC040864
Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, IIIrd Floor, Southern Park, Plot No. D-2, Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com

PUBLIC NOTICE

This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sl. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Lunia (also known as Sanjeev Kumar Lunia)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangiri, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.

For Ashiana Housing Ltd.
Sd/-
Nitin Sharma
(Company Secretary)

Place: New Delhi
Date: 25th June, 2024

SHALIMAR WIRES INDUSTRIES LTD.
CIN: L74140WB1986PLC081521
Registered Office: 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel: 91-33-2249308/09/10, Fax: 91-33-2211 6880
email ID: secretarial@shalimawires.com
website: www.shalimawires.com

NOTICE OF 28th ANNUAL GENERAL MEETING

Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ("MCA Circulars" issued by the Ministry of Corporate Affairs (MCA)).

The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository (Participants) and will be simultaneously available on the website of the Company at www.shalimawires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com

The Company is providing remote e-voting facility (remote e-voting) to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ("e-voting"). Detailed Procedure for remote e-voting/e-voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com

Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mtidc@yahoo.com.

- A signed request letter mentioning your name, folio number and complete address.
- Self-attested scanned copy of the PAN Card and
- Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.

Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Dataomatic Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email: mtidc@yahoo.com, Website: www.mdpil.in

- Form ISR-1: Request for Registering PANKYC, Bank details or changes/update thereof.
- Form ISR-2: Confirmation of Signature of Shareholders by the Banker.
- Form ISR-3: Declaration to opt-out of Nomination.
- Form SH-13: Nomination Form.
- Form SH-14: Change in Nomination.
- Form SH-14 and ISR-3: Confirmation of Nomination.

The above forms can be downloaded from the website of the RTA at www.mdpil.in

Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance.

For Shalimar Wires Industries Ltd.
Sd/-
S.K. Kejriwal
Company Secretary

Place: Kolkata
Date: 25th June, 2024

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till **6:00 P.M. IST of 5th July 2024**.

The updated Form G and Process Document have been uploaded on the Company website (<https://www.greensoulonline.com>). The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-
Vishal Ghisulal Jain
Deemed Resolution Professional

IBBI Regn. No: IBBI/PA-001/IPP00419/2017 1818/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Registered Email: vishal@resolvegroup.co.in
Place: Navi Mumbai Process Specific Email ID: green.soul@resolvegroup.co.in

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: ctil.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING

Annual General Meeting:

NOTICE is hereby given that the **127th Annual General Meeting ('AGM')** of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing (VC)/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.

The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual Report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.

Book Closure & Dividend:

The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.

Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.

Registration of e-mail addresses:

Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving Licence, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083.

Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).

Manner of registering KYC including bank details for receiving dividend:

SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding would be withheld if their KYC and choice of Nomination are not updated with the RTA.

Continue From Previous Page...

Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficite	
							Before rounding off	After rounding off							
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	1	3	6.25	42000	1.87	-4598
			0.00	0.00	0.00			2000	2	3		0.00	4000	0.18	4000
9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	1	2.08	18000	0.80	-614
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13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	1	5	10.42	150000	6.66	-5117
			0.00	0.00	0.00			2000	2	5		0.00	4000	0.18	4000
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	1	3	6.25	102000	4.53	-3100
			0.00	0.00	0.00			2000	1	3		0.00	2000	0.09	2000
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	1	5	10.42	170000	7.55	-5377
			0.00	0.00	0.00			2000	3	5		0.00	6000	0.27	6000
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	111768	55884	56000	1	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	1	8	16.67	848000	37.66	-14407
TOTAL	48	100.00	106708000	100.00	2252000						48	100.00	2252000	100.00	0

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
QIB	-	-	34000	926000	492000	8,00,000	-	22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus /Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00			3,00,000	0

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

NOTE: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS
Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below:
i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
ii. The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE
The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; Facsimile: 022-6263 8299
Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com
Contact Person: Mr. Vinayak Morble
Website: www.bigshareonline.com
SEBI Registration Number: INR000001385
CIN: U99999MH1994PTC076534

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316

Date: June 25, 2024
Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDBB DAIRY SERVICES
NDBB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@ndbdaairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)

IFB Reference No.: NDS:Pur:Delhi:2024-25/02/Manpower Service

NDBB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDBB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page.

Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on 17.07.2024. For any details, visit NDBB Dairy Services website i.e. https://www.ndbdaairy.com or contact at the above address.

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakar on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till 6:00 P.M. IST of 5th of July 2024.

The updated Form G and Process Document have been uploaded on the Company website [https://www.greensoul.com/]. The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-
Vishal Ghisulal Jain
Deemed Resolution Professional
IBBI Regn. No: IBBI/IPA-001/IPP00419/2017 18/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Registered Email: vishal@resolvegroup.co.in
Place: Navi Mumbai
Process Specific Email ID: green.soul@resolvegroup.co.in

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE

ICICI Home Finance
Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051

Shifting of Branch

Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground floor, 47-9-14, Ganta Arcade, 3rd lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of recalibration of business. The new branch address is ICICI Home Finance Company Limited, D. No: 47-3-22, Ground Floor, 5th Lane, Dwaraka Nagar, Visakhapatnam AP - 530016 which will be effective from Sept, 2024.

*Existing branch will cease to operate after completion of specified notice period as per regulatory norms.

For ICICI Home Finance Co. Ltd.
Priyanka Shetty
Company Secretary

PUBLIC NOTICE

Notice is hereby given that the following members of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.

Sr. No.	TMD	SEBI Registration Number	Name of the Member	Date of surrender application	Member's Correspondence Address	Claim Period from the date of notification
1	770	INZ000185331	Focus Shares & Securities Private Limited	07-Mar-24	4019405-Darshini House, 4th Floor, Plot No. 206, Jammatal Bajaj Marg, Nanam Point, Mumbai - 400021	2 Months
2	332	INZ000084431	Agro Commodity Private Limited	01-Mar-24	H-6, Ratlam Kothi, Indore (M.P)-452001	2 Months

General public is requested to take note of the surrender of the above member(s) and not to trade/clear with the said member(s) in future.

The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the abovementioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any.

The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services Centre (ISC) department, National Commodity & Derivatives Exchange Ltd, Acurti Corporate Park, LBS Marg, KanjurMarg (W), Mumbai 400 078 or email at ig@ncdex.com

Mumbai
Date: 26.06.2024

NCDEX

ASHIANA HOUSING LTD.
CIN: L71019WB1986PLC040864
Regd. Off. : 5F, Everest, 46/C, Chowringhee Road, Kolkata – 700 071
Head Off. : Unit No. 4 & 5, IIIrd Floor, Southern Park, Plot No. D-2 Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com

PUBLIC NOTICE

This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sl. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Lunia (also known as Sanjeev Kumar Lunia)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangiri, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.

For Ashiana Housing Ltd.
Sd/-
Nitin Sharma
(Company Secretary)

Place : New Delhi
Date : 25th June, 2024

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: ctii.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING

Annual General Meeting:
NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.

The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum in accordance with the Companies Act, 2013.

Book Closure & Dividend:
The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.

Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.

Registration of e-mail addresses:
Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving Licence, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083.

Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).

Manner of registering KYC including bank details for receiving dividend:
SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding will be withheld if their KYC and choice of Nomination are not updated with the RTA.

Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to rtm.helpdesk@linkintime.co.in.

Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participants.

To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participants, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode.

E-voting Information:
The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com.

This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India.

By Order of the Board,
Atul K. Keddia
Sr. Vice President (Legal)
& Company Secretary

Place: Mumbai
Date : 25th June, 2024

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
2nd Floor, D-59/103, D-4, Asha Kunj, Mahmoorganj Road, Sirga, Varanasi-221010
R.L.M- Mr. Arun Kumar Singh 9506011777, C.L.M- Mr. Vinil Trivedi - 9648728888, R.R.M- Mr. Pankaj Singh Chaudhary 7081828333, C.R.M - Mitesh Mishra 9555269296

VINYL POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated herein after calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. UP/KNP/VRSA/A000001033 Mr. Priyaranjan Kumar Tiwari & Mr. Kamlati Devi, both at: Jeevanpur Sadalpara Chandauli UP, Jeevanpur Sadalpara, Near Jeevanpur Sadalpara, Semiurban, Varanasi, Uttar Pradesh, India - 232120	20-11-2023 22-06-2024 SYMBOLIC	₹ 28,67,448/- as on 06-10-2023 plus interest thereon	Mauza- Mahmudpur, Pargana Mawai, Teh. Mugalasari, Distt. Chandauli, area measuring 2040 sq.ft. i.e.1

Continue From Previous Page...

Table with columns: Sr No, No. of Shares Applied for, No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % to total, Proportionate Shares available, Allocation per Applicant (Before rounding off, After rounding off), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/allotted, % to total, Surplus/Deficite.

Summary table with columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, Others, Total. QIB: 22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Table with columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, Others, Total. Anchor: 5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Table with columns: No. of Shares Applied for (Category wise), No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % to total, No. of Equity Shares allocated/allotted per Applicant (Before and After Rounding Off), Ratio, Total Number of shares allotted, Surplus/Deficite. Total: 3,00,000

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS

- i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
ii. The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; Facsimile: 022-6263 8299
Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com
Contact Person: Mr. Vinayak Morble
Website: www.bigshareonline.com
SEBI Registration Number: INR000001385
CIN: U99999MH1994PTC076534

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316

Date: June 25, 2024
Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@nddbdaairy.com
INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)
IFB Reference No.: NDS:Pur/Delhi:2024-25/02/Manpower Service
NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page. Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on 17.07.2024. For any details, visit NDDB Dairy Services website i.e. https://www.nddbdaairy.com or contact at the above address.

ASHIANA HOUSING LTD.
CIN: L71019WB1986PLC040864
Regd. Off.: 5F, Everest, 46/C, Chawringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, Ilird Floor, Southern Park, Plot No. D-2 Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com
PUBLIC NOTICE
This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Table with columns: Sl. No., Name of Regd. Shareholder, L.F. No., Share Certificate No., Distinctive No., No. of Shares. Includes Sanjeev Luria and Nirmal Kumar Jain.

SHALIMAR WIRES INDUSTRIES LTD.
CIN: L74140WB1986PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, Fax : 91-33-2211 6880
email ID : secretaarial@shalimawires.com
website : www.shalimawires.com
NOTICE OF 28th ANNUAL GENERAL MEETING
Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC) or Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the 'Act') and the Rules made thereunder with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 (MCA Circulars) issued by the Ministry of Corporate Affairs (MCA).

SHALIMAR WIRES INDUSTRIES LTD.
Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository (Participants) and will be simultaneously available on the website of the Company at www.shalimawires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Company is providing remote e-voting facility (remote e-voting) to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ('e-voting'). Detailed Procedure for remote e-voting/voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mdjpcd@yahoo.com. a) A signed request letter mentioning your name, folio number and complete address. b) Self-attested scanned copy of the PAN Card and c) Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company. Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Datamatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mdjpcd@yahoo.com, Website : www.mdpl.in. a) Form ISR-1: Request for Registering PANKYC, Bank details or changes/update thereof. b) Form ISR-2: Confirmation of Signature of Shareholders by the Banker. c) Form ISR-3: Declaration to opt-out of Nomination. d) Form SH-13: Nomination Form. e) Form SH-14: Change in Nomination. f) Form SH-14 and ISR-3: Cancellation of Nomination. The above forms can be downloaded from the website of the RTA at www.mdpl.in. Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance. For Shalimar Wires Industries Ltd. Sd/- S.K. Kejriwal Company Secretary Place: Kolkata Date: 25th June, 2024

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST
Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016. Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till 6:00 P.M. IST of 5th of July 2024. The updated Form G and Process Document have been uploaded on the Company website [https://www.greensoul.com]. The updated Form G shall also be published on the IBI website. For any clarification or further information, kindly write to green.soul@resolvegroup.co.in Sd/- Vishal Ghisulal Jain Deemed Resolution Professional IBB Regn. No: IBB/PA-001/IPP00419/2017 2018/10742 | AFA Valid till: 11.12.2024 Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706 Date: 26/06/2024 Registered Email: vishal@resolvegroup.co.in Place: Navi Mumbai Process Specific Email ID: green.soul@resolvegroup.co.in

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000 Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: cti.secretary@adityabirla.com CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING
Annual General Meeting:
NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on Tuesday, 23rd July, 2024 at 02:30 P.M. (IST) through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024. The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual Report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013. Book Closure & Dividend: The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024. NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive) for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on Tuesday, 23rd July, 2024. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of Thursday, the 11th July, 2024. Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM. Registration of e-mail addresses: Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving License, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083. Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP). Manner of registering KYC including bank details for receiving dividend: SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding will be withheld if their KYC and choice of Nomination are not updated with the RTA. Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to mt.helpdesk@linkintime.co.in. Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participants. To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participants, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode. E-voting Information: The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com. This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India. By Order of the Board, Atul K. Kedia Sr. Vice President (Legal) & Company Secretary Place: Mumbai Date : 25th June, 2024

"IMPORTANT"
Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE
ICICI Home Finance
Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051
Shifting of Branch
Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground floor, 47-9-14, Ganta Arcade, 3rd lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of reallocation of business. The new branch address is ICICI Home Finance Company Limited, D. No: 47-3-22, Ground Floor, 5th Lane, Dwaraka Nagar, Visakhapatnam AP - 530016 which will be effective from Sept, 2024. *Existing branch will cease to operate after completion of specified notice period as per regulatory norms. For ICICI Home Finance Co. Ltd., Priyanka Shetty Company Secretary

PUBLIC NOTICE
Notice is hereby given that the following members of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.
Table with columns: Sr. No., TMID, SEBI Registration Number, Name of the Member, Date of surrender application, Member's Correspondence Address, Claim Period from the date of notification. Includes Focus Shares & Securities Private Limited and Agro Commodity Private Limited.
General public is requested to take note of the surrender of the above member(s) and not to trade/clear with the said member(s) in future. The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the abovementioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any. The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services Centre (ISC) department, National Commodity & Derivatives Exchange Ltd, Acurti Corporate Park, LBS Marg, KanjurMarg (W), Mumbai 400 078 or email at ig@ncdex.com. Mumbai Date: 26.06.2024

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. 2nd Floor, D-59/103, D-4, Asha Kunj, Mahmoorganj Road, Sriga, Varanasi-221010
R.L.M- Mr. Arun Kumar Singh 9506011777, C.L.M- Mr. Vinil Trivedi - 9648728888, R.R.M- Mr. Pankaj Singh Chaudhary 7081828333, C.R.M - Mitesh Mishra 9555269296
SYMBOLIC POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on this dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Table with columns: Sr. No., Name of Borrowers/Guarantors, Demand Notice Date of Possession, Amount Outstanding, Details of Immovable Property. Includes Mauza-Mahmudpur, Pargana Mawai, Teh. Mugalasari, Distt. Chandauli, area measuring 2040 sq.ft. i.e.190 sq.mtr. Khata No. Arazi no. 1/1mi, Sub-Registry + District Chandauli, Area measuring 2040 sq.ft. i.e. 190 sq.mtr. Bounded as: East-Land of Ramji, West-Kachcha Rasta 8 feet wide, North-Road 13 feet wide, South- Land of Arali Varma; SM. Plot No-M.265, Mauza - sahabganj Patti, Lehara Tahasil Chakiya Distt. Chandauli, Khata No-471, Plot No-Sm plot no.m.265, Sub Registry + Dist-Chandauli, Area measuring 0.022 Hectare or 220sq. Mtr As for Gift Deed, Bounded as: East-House of Sharada Devi., West-Land of Jagdhari Yadav & others, North-Leva Iliya Road., South-Land of Sanita Panday And Urmila Pandey; Mauza-Mahmoodpur, Pargana Mawai, Tehsil & Distt. Chandauli, S.M. Plot No.- House No. 238 (Old No. 363/1) constructed over S.M. Plot no. Min 271, Sub-Registry + District-Varanasi, Area measuring-1800 sq.ft. with 1500 sq.ft. covered area, Bounded as: East-House of Ajay Kumar Sinha., West-House of Salik Ram Tiwari, North-Play Ground Satguru Public School., South-10 ft. wide Rasta T/A House of Suman Singh and Vinod Kumar Pandey; Mauza - Indrapurva Patti Majhi, Pargana Keramagraur, Tahsil Chakiya, District Chandauli, Khata No. 19, S.M. Plot No. M. 227, Sub-registry + District - Chakiya, District Chandauli, Area Measuring - 0.038 Hectare, Bounded as : North - Chakrimg 10 Feet Wide, South - Remaining Land Of Tendar Chauthi Prasad, East - Pakki Sadak Ta Nahar, West - Chakrimg 10 Feet Wide; Mauza-Naudhara, Distagana - Keramagraur, Tahsil Chakiya, Dist Chandauli, Khata No- 49-SM Plot No-145, Sub registry+Dist-Chakiya Chandauli, Area Measuring-2 Biswa 10 dhour, Bounded as: East-12 feet Tar Road, West-Vacant Plot of other, North - House of Lalita Gupta, South - House of Mantu. Dated : 25-06-2024, Place : Varanasi Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

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Table with columns: Sr No, No. of Shares Applied for, No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % to total, Proportionate Shares available, Allocation per Applicant (Before rounding off, After rounding off), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/allotted, % to total, Surplus/Deficite

Summary table with columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, Others, Total

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Table with columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, Others, Total

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Table with columns: No. of Shares Applied for (Category wise), No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % to total, No. of Equity Shares allocated/allotted per Applicant (Before and After Rounding Off), Ratio, Total Number of shares allotted, Surplus/Deficite

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS

- i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
ii. The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; Facsimile: 022-6263 8299
Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com
Contact Person: Mr. Vinayak Morble
Website: www.bigshareonline.com
SEBI Registration Number: INR000001385
CIN: U99999MH1994PTC076534

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316

Date: June 25, 2024
Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@nddbdaairy.com
INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)
IFB Reference No.: NDS:Pur:Delhi:2024-25/02/Manpower Service
NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore.

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST
Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.
Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till 6:00 P.M. IST of 5th of July 2024.
The updated Form G and Process Document have been uploaded on the Company website [https://www.greensoul.in/]. The updated Form G shall also be published on the IBBI website.
For any clarification or further information, kindly write to green.soul@resolvegroup.co.in
Sd/-
Vishal Ghisulal Jain
Deemed Resolution Professional
IBBI Regn. No: IBBI/PA-001/IPP00419/2017 2018/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Registered Email: vishal@resolvegroup.co.in
Place: Navi Mumbai Process Specific Email ID: green.soul@resolvegroup.co.in

"IMPORTANT"
Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE
ICICI Home Finance
Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051
Shifting of Branch
Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground floor, 47-9-14, Ganta Arcade, 3rd lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of reallocation of business. The new branch address is ICICI Home Finance Company Limited, D. No: 47-3-22, Ground Floor, 5th Lane, Dwaraka Nagar, Visakhapatnam AP - 530016 which will be effective from Sept, 2024.
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For ICICI Home Finance Co. Ltd., Priyanka Shetty, Company Secretary

PUBLIC NOTICE
Notice is hereby given that the following members of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.
Table with columns: Sr. No., TMID, SEBI Registration Number, Name of the Member, Date of surrender application, Member's Correspondence Address, Claim Period from the date of notification

ASHIANA HOUSING LTD.
CIN: L71019WB1996PLC040864
Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, IIIRD Floor, Southern Park, Plot No. D-2 Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com
PUBLIC NOTICE
This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:
Table with columns: Sl. No., Name of Regd. Shareholder, L.F. No., Share Certificate No., Distinctive No., No. of Shares

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: cti.secretary@adityabirla.com
CIN: L17120MH1897PLC000163
NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING
Annual General Meeting:
NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on Tuesday, 23rd July, 2024 at 02:30 P.M. (IST) through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.
The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual Report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.
Book Closure & Dividend:
The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.
NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive) for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on Tuesday, 23rd July, 2024. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of Thursday, the 11th July, 2024.
Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.
Registration of e-mail addresses:
Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving Licence, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083.
Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).
Manner of registering KYC including bank details for receiving dividend:
SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding will be withheld if their KYC and choice of Nomination are not updated with the RTA.
Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to mt.helpdesk@linkintime.co.in.
Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participants.
To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participants, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode.
E-voting Information:
The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com.
This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India.

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
2nd Floor, D-59/103, D-4, Asha Kunj, Mahmoorganj Road, Siga, Varanasi-221010
R.L.M- Mr. Arun Kumar Singh 9506011777, C.L.M- Mr. Vinith Trivedi - 9648728888, R.R.M- Mr. Pankaj Singh Chaudhary 7081828333, C.R.M - Mitesh Mishra 9555269296
SYMBOLIC POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Table with columns: Sr. No., Name of Borrowers/ Guarantors, Demand Notice Date of Possession, Amount Outstanding, Details of Immovable Property

SHALIMAR WIRES INDUSTRIES LTD.
CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, Fax : 91-33-2211 6880
email ID : secretaarial@shalimarwires.com
website : www.shalimarwires.com
NOTICE OF 28th ANNUAL GENERAL MEETING
Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 ('the Act') and the Rules made thereunder with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ('MCA Circulars') issued by the Ministry of Corporate Affairs (MCA).
The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository Participant(s) and will be simultaneously available on the website of the Company at www.shalimarwires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.
The Company is providing remote e-voting facility ('remote e-voting') to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ('e-voting'). Detailed Procedure for remote e-voting/voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.
Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mtidpc@yahoo.com.
a) A signed request letter mentioning your name, folio number and complete address.
b) Self-attested scanned copy of the PAN Card and
c) Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.
Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Datamatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mtidpc@yahoo.com, Website : www.mdpl.in
a) Form ISR-1: Request for Registering PANKYC, Bank details or changes/update thereof.
b) Form ISR-2: Confirmation of Signature of Shareholders by the Banker.
c) Form ISR-3: Declaration to opt-out of Nomination.
d) Form SH-13: Nomination Form.
e) Form SH-14: Change in Nomination.
f) Form SH-14 and ISR-3: Cancellation of Nomination.
The above forms can be downloaded from the website of the RTA at www.mdpl.in
Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance.
For Shalimar Wires Industries Ltd. Sd/- S.K. Kejriwal Company Secretary
Place: Kolkata Date: 25th June, 2024

By Order of the Board,
Atul K. Kedia
Sr. Vice President (Legal)
& Company Secretary
Place: Mumbai
Date : 25th June, 2024

Dated : 25-06-2024, Place : Varanasi
Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

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Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants		Number of successful applicants (after rounding)	% to total	Total No. of Shares allocated/ allotted	% to total	Surplus / Deficite
							Before rounding off	After rounding off							
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	1	3	6.25	42000	1.87	-4598
			0.00	0.00	0.00			2000	2	3		0.00	4000	0.18	4000
9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	1	2.08	18000	0.80	-614
11	920000	1	2.08	920000	0.86	19416	19416	20000	1	1	1	2.08	20000	0.89	584
12	1030000	1	2.08	1030000	0.97	21737	21737	22000	1	1	1	2.08	22000	0.98	263
13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	1	5	10.42	150000	6.66	-5117
			0.00	0.00	0.00			2000	2	5		0.00	4000	0.18	4000
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	1	3	6.25	102000	4.53	-3100
			0.00	0.00	0.00			2000	1	3		0.00	2000	0.09	2000
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	1	5	10.42	170000	7.55	-5377
			0.00	0.00	0.00			2000	3	5		0.00	6000	0.27	6000
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	117768	55884	56000	1	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	1	8	16.67	848000	37.66	-14407
TOTAL	48	100.00	106708000	100.00	2252000						48	100.00	2252000	100.00	0

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
QIB	-	-	34000	926000	492000	8,00,000	-	22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,0,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus / Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00			3,00,000	0

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS
Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below:
i. The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
ii. The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".
Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE
The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; **Facsimile:** 022-6263 8299
Email: ipo@bigshareonline.com; **Investor grievance email:** investor@bigshareonline.com
Contact Person: Mr. Vinayak Morble
Website: www.bigshareonline.com
SEBI Registration Number: INR000001385
CIN: U99999MH1994PTC076534

For Durlax Top Surface Limited
On behalf of the Board of Directors
Sd/-
Shravan Suthar
Managing Director
DIN: 02985316
Date: June 25, 2024
Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.
Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
NDDB House, Safadring Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@nddbdaairy.com

INVITATION FOR BID (IFB), LOCAL COMPETITIVE BIDDING (LCB)
IFB Reference No.: NDS:Pur:Delhi:2024-25/02/Manpower Service
NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page.
Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on **17.07.2024**. For any details, visit NDDB Dairy Services website i.e. <https://www.nddbdaairy.com> or contact at the above address.

ASHIANA HOUSING LTD.
CIN: L71409WB1986PLC040864
Regd. Off.: 5F, Everest, 46C, Chingringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, Ilird Floor, Southern Park, Plot No. D-2, Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com

PUBLIC NOTICE
This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sl. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Luria (also known as Sanjeev Kumar Luria)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.
For Ashiana Housing Ltd. Sd/-
Nitin Sharma
(Company Secretary)
Place : New Delhi
Date : 25th June, 2024

SHALIMAR WIRES INDUSTRIES LTD.
CIN : L74140WB1986PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/09/10, Fax : 91-33-2211 6880
email ID : secretarial@shalimarwires.com
website : www.shalimarwires.com

NOTICE OF 28th ANNUAL GENERAL MEETING
Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 28th July, 2024 at 11:00 AM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 ("MCA Circulars") issued by the Ministry of Corporate Affairs (MCA).
The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository Participant(s) and will be simultaneously available on the website of the Company at www.shalimarwires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com
The Company is providing remote e-voting facility ("remote e-voting") to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ("e-voting"). Detailed Procedure for remote e-voting/e-voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com
Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mdpdc@yahoo.com.
a) A signed request letter mentioning your name, folio number and complete address.
b) Self-attested scanned copy of the PAN Card and
c) Self-attested scanned copy of any document (such as AADHAR card, Driving License, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.
Members holding shares in physical mode who have not yet registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Datamatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mdpdc@yahoo.com, Website : www.mdpdl.in
a) Form ISR-1 : Request for Registering PANKYC, Bank details or changes/updation thereof.
b) Form ISR-2 : Confirmation of Signature of Shareholders by the Banker.
c) Form ISR-3 : Declaration to opt-out of Nomination.
d) Form SH-13 : Nomination Form.
e) Form SH-14 : Change in Nomination.
f) Form SH-14 and ISR-3 : Cancellation of Nomination.
The above forms can be downloaded from the website of the RTA at www.mdpdl.in
Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance.
For Shalimar Wires Industries Ltd. Sd/-
S.K. Kejriwal
Company Secretary
Place : Kolkata
Date : 25th June, 2024

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST
Notice for inviting Expression of Interest (EOI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.
Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till 6.00 P.M. IST of 5th of July 2024.
The updated Form G and Process Document have been uploaded on the Company website (<https://www.greensoul.com>). The updated Form G shall also be published on the IBBI website.
For any clarification or further information, kindly write to green.soul@resolvegroup.co.in
Sd/-
Vishal Ghisulal Jain
Deemed Resolution Professional
IBBI Regn. No: IBBI/IPA-001/IPP00419/2017 2018/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Place: Navi Mumbai
Registered Email: vishal@resolvegroup.co.in
Process Specific Email ID: green.soul@resolvegroup.co.in

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: ctil.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING
Annual General Meeting:
NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.
The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual Report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.
Book Closure & Dividend:
The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.
NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.
Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.
Registration of e-mail addresses:
Those members, who are holding shares in physical form and have not updated their email id with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving License, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083.
Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).
Manner of registering KYC including bank details for receiving dividend:
SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ('KYC') and choice of Nomination. As per the aforesaid SEBI Circular, members holding securities in physical form may note that any future dividend payable against their shareholding would be withheld if their KYC and choice of Nomination are not updated with the RTA.
Members holding shares in physical form are requested to submit their PAN, KYC and Nomination details by sending duly filled and signed Forms viz. ISR-1, ISR-2, ISR-3 or SH-13, as applicable, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 or by email from their registered email id to rtm.helpdesk@linkintime.co.in.
Members holding shares in dematerialised mode are requested to update their complete bank details with their Depository Participant.
To avoid delay in receiving dividend, members are requested to update their bank details with their Depository Participant, in case the shares are held in dematerialised mode and with Link Intime India Private Limited, in case the shares are held in physical mode.
E-voting Information:
The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM and who have not cast their votes through remote e-voting. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.centurytextind.com.
This notice is being issued for the information and benefit of all the Members of the Company and in compliance with the applicable circulars of the Ministry of Corporate Affairs and the Securities and Exchange Board of India.
By Order of the Board,
Atul K. Kedia
Sr. Vice President (Legal) & Company Secretary
Place: Mumbai
Date : 25th June, 2024

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE
ICICI Home Finance
Regd. Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai 400051
Shifting of Branch
Notice is hereby given that ICICI Home Finance Company Limited has decided to shift the branch located at Ground floor, 47-9-14, Ganta Arcade, 3rd lane, Dwaraka Nagar, Visakhapatnam, A.P. 530016 as a result of recalibration of business. The new branch address is ICICI Home Finance Company Limited, D. No: 47-3-22, Ground Floor, 5th Lane, Dwaraka Nagar, Visakhapatnam, AP - 530016 which will be effective from Sep, 2024.
***Existing branch will cease to operate after completion of specified notice period as per regulatory norms..**
For ICICI Home Finance Co. Ltd.
Priyanka Shetty
Company Secretary

PUBLIC NOTICE
Notice is hereby given that the following members of the National Com

Continue From Previous Page...

Sr No	No. of Shares Applied for	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant		Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficite
							Before rounding off	After rounding off						
6	666000	1	2.08	666000	0.62	14055	14055	14000	1	1	2.08	14000	0.62	-55
7	734000	1	2.08	734000	0.69	15491	15491	16000	1	1	2.08	16000	0.71	509
8	736000	3	6.25	2208000	2.07	46598	15532.67	14000	1	3	6.25	42000	1.87	-4598
9	844000	1	2.08	844000	0.79	17812	17812	18000	1	1	2.08	18000	0.80	188
10	882000	1	2.08	882000	0.83	18614	18614	18000	1	1	2.08	18000	0.80	-614
11	920000	1	2.08	920000	0.86	19416	19416	20000	1	1	2.08	20000	0.89	584
12	1030000	1	2.08	1030000	0.97	21737	21737	22000	1	1	2.08	22000	0.98	263
13	1100000	1	2.08	1100000	1.03	23215	23215	22000	1	1	2.08	22000	0.98	-1215
14	1308000	1	2.08	1308000	1.23	27604	27604	28000	1	1	2.08	28000	1.24	396
15	1396000	1	2.08	1396000	1.31	29462	29462	30000	1	1	2.08	30000	1.33	538
16	1414000	1	2.08	1414000	1.33	29841	29842	30000	1	1	2.08	30000	1.33	159
17	1470000	5	10.42	7350000	6.89	155117	31023.4	30000	1	5	10.42	150000	6.66	-5117
18	1522000	1	2.08	1522000	1.43	32121	32121	32000	1	1	2.08	32000	1.42	-121
19	1660000	3	6.25	4980000	4.67	105100	35033.33	34000	1	3	6.25	102000	4.53	-3100
20	1662000	5	10.42	8310000	7.79	175377	35075.4	34000	1	5	10.42	170000	7.55	-5377
21	1764000	1	2.08	1764000	1.65	37228	37228	38000	1	1	2.08	38000	1.69	772
22	2060000	1	2.08	2060000	1.93	43475	43475	44000	1	1	2.08	44000	1.95	525
23	2648000	2	4.17	5296000	4.96	111768	55884	56000	1	2	4.17	112000	4.97	232
24	4248000	1	2.08	4248000	3.98	89651	89651	90000	1	1	2.08	90000	4.00	349
25	4852000	1	2.08	4852000	4.55	102398	102398	102000	1	1	2.08	102000	4.53	-398
26	5100000	2	4.17	10200000	9.56	215264	107632	108000	1	2	4.17	216000	9.59	736
27	5108000	8	16.67	40864000	38.30	862407	107800.88	106000	1	8	16.67	848000	37.66	-14407
TOTAL		48	100.00	106708000	100.00	2252000				48	100.00	2252000	100.00	0

Category	FIS/BANKS	MFS	IC'S	NBFC'S	AIF	FPC	Others	Total
QIB	-	-	34000	926000	492000	8,00,000	-	22,52,000

4) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 5,92,000 Equity Shares to 02 Anchor Investors at Anchor Investor Offer Price of ₹ 68/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MFS	IC'S	NBFC'S	AIF	FPC	Others	Total
Anchor	-	-	-	-	-	5,92,000	-	5,92,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who has bid at Offer Price of ₹ 68/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 3,00,000 Equity Shares the total number of shares allotted in this category is 3,00,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	No. of Equity Shares allocated/ allotted per Applicant (Before and After Rounding Off)	Ratio	Total Number of shares allotted	Surplus /Deficite
3,00,000	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0
Total	1	100.00	3,00,000	100.00	3,00,000	1	3,00,000	0

The Board of Directors of the Company at its meeting held on June 24, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before June 25, 2024. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to June 25, 2024. In case the same is not received within two working days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE EMERGE within three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated June 21, 2024 ("Prospectus") filed with Registrar of Companies, Mumbai.

NOTICE TO THE INVESTORS

Investor shall note that the below information disclosed in Prospectus shall stand modified in the manner indicated below:

- The amount mentioned under "Gross proceeds of the Fresh Issue" should be read as "Rs. 2,856.00 Lakhs".
- The amount mentioned under "Estimated Offer related expenses in relation to the fresh issue" should be read as "Rs. 506.00 Lakhs".

Kindly note the above information shall get modified in all relevant places in the Prospectus and accordingly their references in all the places in the Prospectus stand updated.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Bigshare Services Private Limited at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED

S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Maharashtra, India
Telephone: 022-6263 8200; Facsimile: 022-6263 8299

Email: ipo@bigshareonline.com; Investor grievance email: investor@bigshareonline.com

Contact Person: Mr. Vinayak Morble

Website: www.bigshareonline.com

SEBI Registration Number: INR000001385

CIN: U99999MH1994PTC076534

**For Durlax Top Surface Limited
On behalf of the Board of Directors**

**Sd/-
Shravan Suthar**

Managing Director

DIN: 02985316

Date: June 25, 2024

Place: Mumbai

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DURLAX TOP SURFACE LIMITED.

Durlax Top Surface Limited is proposing, subject to market conditions, public issue of its Equity Shares and had filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.expertglobal.in, website of the NSE at www.nseindia.com and website of Issuer Company at www.durlax.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 29 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

NDDB DAIRY SERVICES
NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi-110029
Mobile No: +91-9033369253
Email ID : purchase@nddbdaairy.com

**INVITATION FOR BID (IFB),
LOCAL COMPETITIVE BIDDING (LCB)**

IFB Reference No.: NDS/Pur/Delhi:2024-25/02/Manpower Service

NDDB Dairy Service would like to invite Bid from eligible bidders for hiring an agency to engage required manpower (staffing services) all over India for NDDB Dairy Services with estimate cost of Rs.09 Crore. Invitation For Bids (IFB) is being published in our web page.

Eligible Bidders are requested to visit the NDS website to download the tender document. Eligible bidders may submit their bids on or before 15:00 hrs. on **17.07.2024**. For any details, visit NDDB Dairy Services website i.e. <https://www.nddbdaairy.com> or contact at the above address.

ASHIANA HOUSING LTD.
CIN: L7109WB1986PLC040864
Regd. Off.: 5F, Everest, 46/C, Chowringhee Road, Kolkata - 700 071
Head Off.: Unit No. 4 & 5, 11/rd Floor, Southern Park, Plot No. D-2 Saket District Centre, New Delhi - 110 017
Website: www.ashianahousing.com
Email: investorrelations@ashianahousing.com

PUBLIC NOTICE

This is to inform to all concerned that the company has received request along with necessary indemnity bond and affidavit from shareholder(s) of the company to issue duplicate share certificate in lieu of the lost share certificate, details of which is given herein below:

Sr. No.	Name of Regd. Shareholder	L.F. No.	Share Certificate No.	Distinctive No.	No. of Shares
1.	Sanjeev Lunia (also known as Sanjeev Kumar Lunia)	0011860	2308	4326751-4328500	1,750
2.	Nirmal Kumar Jain	0002250	471	936751-938500	1,750

Since the company is in the process of issuing duplicate share certificate, any person who has objection on such issue, may lodge his objection within 15 days from the date of appearance of this advertisement to the company or its Registrar M/s. Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangiri, Behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi-110 062.

For Ashiana Housing Ltd.
Sd/-
Nitin Sharma
Place : New Delhi
Date : 25th June, 2024
(Company Secretary)

SHALIMAR WIRES INDUSTRIES LTD.
CIN : L74140WB1996PLC081521
Registered Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel : 91-33-22349308/0910, Fax : 91-33-2211 6880
email ID : secretarial@shalimarwires.com
website : www.shalimarwires.com

NOTICE OF 28th ANNUAL GENERAL MEETING

Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 26th July, 2024 at 11:00 AM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the "Act") and the Rules made thereunder read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and subsequent circulars issued in this regard from time to time, the latest being 9/2023 dated September 25, 2023 (MCA Circulars) issued by the Ministry of Corporate Affairs (MCA).

The Notice of AGM along with the Annual Report for the financial year ended 31st March, 2024 will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository Participants and will be simultaneously available on the website of the Company at www.shalimarwires.com and stock exchanges viz. BSE Limited at www.bseindia.com where the shares of the Company are listed. The Notice of AGM will also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Company is providing remote e-voting facility (remote e-voting) to all its Members holding shares as on the cut-off date, 19th July, 2024 to cast their votes on all the Resolutions set out in the Notice of the AGM. The Company is also providing e-voting facility during the AGM ("e-voting"). Detailed Procedure for remote e-voting/e-voting during the AGM through VC/OAVM has been provided in the Notice of AGM, which will be sent to you shortly. Members are requested to follow the instructions given in the Notice of the AGM to access the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members holding shares in physical mode who have not yet registered/updated their email addresses with the Company/Depository can obtain the Notice of the 28th AGM, Annual Report and/or login details for joining the 28th AGM through VC/OAVM facility including e-voting by sending scanned copy of the following documents by email to the Company or Company's Registrar and Share Transfer Agent at mdpic@yahoo.com.

- A signed request letter mentioning your name, foto number and complete address.
- Self-attested scanned copy of the PAN Card.
- Self-attested scanned copy of any document (such as AADHAR card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.

Members holding shares in physical mode who have not registered their email address with the Company are requested to update their PAN, KYC, Nomination details, by submitting the following forms to M/s. Maheshwari Dataomatics Pvt. Ltd. RTA of the Company at their address at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : mdpic@yahoo.com, Website : www.mdpl.in

- Form ISR-1 : Request for Registering PAN/KYC, Bank details or changes/update thereof.
- Form ISR-2 : Confirmation of Signature of Shareholders by the Banker.
- Form ISR-3 : Declaration to opt-out of Nomination.
- Form SH-13 : Nomination Form.
- Form SH-14 : Change in Nomination.
- Form SH-14 and ISR-3 : Cancellation of Nomination.

The above forms can be downloaded from the website of the RTA at www.mdpl.in. Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for attending the AGM, manner of casting vote through remote e-voting/e-voting during the AGM. Please write to the Registrar/Secretarial Department of the Company for any assistance.

For Shalimar Wires Industries Ltd.
Sd/-
S.K. Kejriwal
Company Secretary
Place : Kolkata
Date : 25th June, 2024

GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (Eoi) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakar on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016. Last date of receipt of EoIs from the Prospective Resolution Applicants is further extended till **05.00 P.M. IST of 5th of July 2024**.

The updated Form G and Process Document have been uploaded on the Company website [<https://www.greensoul.com>]. The updated Form G shall also be published on the IBBi website. For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-
Vishal Ghisulari Jain
Deemed Resolution Professional
IBBI Regn. No: IBBI/PA-001/IPPO0419/2017 2018/10742 | AFA Valid till: 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Date: 26/06/2024
Registered Email: vishal@resolvegroup.co.in
Place: Navi Mumbai
Process Specific Email ID: green.soul@resolvegroup.co.in

ADITYA BIRLA CENTURY TEXTILES AND INDUSTRIES LIMITED
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: cti.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING

Annual General Meeting:

NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 02:30 P.M. (IST)** through two-way Video Conferencing ('VC')/Other Audio-Visual Means ('OAVM') provided by the National Securities Depository Limited ('NSDL') in accordance with all applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and Circular issued by SEBI dated 07th October, 2023 ('SEBI Circular') to transact the businesses as set out in the Notice of AGM dated 24th June, 2024.

The Notice of the AGM and the Integrated Annual Report for the financial year 2023-24 will be sent through electronic mode only, to those members whose email addresses are registered with the Company/Registrar and Share Transfer Agent viz. Link Intime India Private Limited and Depositories. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed pursuant to above said MCA Circulars and SEBI Circular. The Notice of the AGM together with Explanatory Statement and Integrated Annual report will be uploaded on the website of the Company at www.centurytextind.com and will also be available on the websites of NSDL at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com. Members can attend the AGM through VC/OAVM facility only. The detailed instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.

Book Closure & Dividend:

The Board of Directors at its meeting held on 7th May, 2024, has recommended a dividend of Rs. 5/- (Rupees Five only) per share of face value of Rs. 10/- each for the year ended 31st March, 2024.

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013, that the Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 12th July, 2024 to Tuesday, 23rd July, 2024 (both days inclusive)** for the purpose of payment of dividend. The payment of dividend on equity shares for the year ended 31st March, 2024, if declared, at the aforesaid meeting will be made to those members holding shares in physical form whose names stand on the Company's Register of Members on **Tuesday, 23rd July, 2024**. In respect of shares held in electronic form, the dividend will be paid on the basis of beneficial ownership data to be furnished by National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL'). Accordingly, the dividend will be paid to the shareholders holding shares in electronic form at the close of **Thursday, the 11th July, 2024**.

Payment of dividend will be subject to deduction of tax at source (TDS) at applicable rates. For more details, please refer to the Notes to the Notice of the 127th AGM.

Registration of e-mail addresses:

Those members, who are holding shares in physical form and have not updated their email ids with the Company, are requested to update the same by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Aadhaar Card, Driving License, Voter Identity Card, Passport) in support of the address of the member, to Link Intime India Private Limited at C-101, 247 park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083.

Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participant (DP).

Manner of registering KYC including bank details for receiving dividend:

SEBI vide its Master circular dated 7th May, 2024, has mandated that, with effect from 1st April, 2024, dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account